

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 109

IA(IBC)/623(CH)2024, IA No.1111/23
In
CP(IB) No. 194/Chd/Chd/2021

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company ...Petitioner

Vs.

Teri Oat Estate Pvt. Ltd. ...Respondent

Under Section: 7, IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 11.07.2024.

06.05.2024

Pooja

Court Officer